

FORM B
PUBLIC ANNOUNCEMENT
 (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF KASATA HOMETECH (INDIA) PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	KASATA HOMETECH (INDIA) PRIVATE LIMITED
2	Date of incorporation of corporate debtor	20/07/2009
3	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45202MH2009PTC194229
5	Address of the registered office and principal office (if any) of corporate debtor	Registered office: Shop No.5 Casa Blanca Destination Architecture Plot No.45, Sector 11, Cbd Belapur, Navi Mumbai, Maharashtra 400614 In Principal Office: Site office, Kalp Nishag-II, Gotri Road, Vadodara, Gujarat-390021
6	Date of closure of Insolvency Resolution Process	05.08.2022
7	Liquidation commencement date of corporate debtor	05.08.2022
8	Name and registration number of the insolvency professional acting as liquidator	JUGRAJ SINGH BEDI IBBI/IPA-001/IP-P00731/2017-18/11208
9	Address and e-mail of the liquidator, as registered with the Board	JSBA House, 1250 Ground Floor Mukherjee Nagar Delhi-110009 Email Id: jb@jsba.in
10	Address and e-mail to be used for correspondence with the liquidator	JSBA House, 1250 Ground Floor Mukherjee Nagar Delhi-110009 Email Id: jb@jsba.in , irp.kasata21@gmail.com
11	Last date for submission of claims	12.09.2022 (Hon'ble NCLT pronounced order on 05.08.2022 however the Liquidator received the order copy on 13.08.2022)

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the *Kasata Hometech (India) Private Limited* on 05.08.2022 under section 33 of the Code.

The stakeholders of ***Kasata Hometech (India) Private Limited*** are hereby called upon to submit their claims with proof on or before **12.09.2022**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator : Jugraj Singh Bedi
Date and place: : 17.08.2022



RESEARCH DESIGNS & STANDARDS ORGANISATION, LUCKNOW
E-Global tender (Global bid invitation) notice no. 01/2022
Executive Director/Stores on behalf of President of India invites Global tender (Single Bid System) issued by this office as follows:-

SN	Tender number	Brief Description	Qty	Tender closing Date
1.	03225011A	Throttle Actuator system	1 Set	07/09/2022 [Wednesday]

For latest details of tender conditions and Corrigendum issued in tender, if any, please visit IREPS website www.ireps.gov.in

Executive Director/Stores/RDSO/Lucknow

केनरा बैंक Canara Bank
STRESSED ASSET MANAGEMENT BRANCH: 2nd Floor, Maker Tower, F Wing, Cuffe Parade, Mumbai-400 005, Maharashtra. E-mail: cb15550@canarabank.com

SALE NOTICE
E-Auction Sale Notice for Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (b) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the Public in General and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged / charged to the Secured Creditor, the Possession of which has been taken by the Authorized Officer of Canara Bank will be sold on "As is where is", "As is what is", "Whatever There is" basis on 17.09.2022 for recovery of ₹ 4,39,41,04,636.66 (as on 31.07.2022 plus further interest and charges from 01.08.2022 till the date of realization) due to Canara Bank, Stressed Asset Management Branch, Mumbai (Erstwhile Syndicate Bank Kolhapur Branch) from M/s. Shree Kedarnath Sugar & Agro Products Ltd having Registered Office at: Hotel Victor Palace "E" ward, Rukimini Nagar, Old Pune-Bangalore Road, Kolhapur, Tal Karver District Kolhapur-416005.

Description of the Property	Reserve Price	Earnest Money Deposit
All that part and parcel of the land with structure thereon including Machinery and equipments, Furniture and Fixtures of the property in the name of "Hotel Victor Palace" on the Land bearing City Survey No. 2103/7-8A-4 "E" Ward, Rukimnagar, Old Pune-Bangalore. Road Kolhapur, Taluka Karver, District Kolhapur which is totally admeasuring 1270.7 sq. mtrs. Within the limits of Kolhapur Municipal Corporation, Kolhapur within the Registration District of Kolhapur sub Registration District Karver I and District Kolhapur, MH.	₹ 19,26,00,000/- (Rs. One Crore Ninety Two Lakhs Sixty Thousand Only)	₹ 1,92,60,000/- (Rs. One Crore Ninety Two Lakhs Sixty Thousand Only)
All the part and parcel of Land with structure thereon including Machinery and equipments, Furniture and Fixtures of the property in the name of "Hotel Victor Palace" on the Land bearing City Survey No. 2103/7-8A-5, admeasuring 2234.8 sq. mt. "E" Ward, Rukimnagar Old Pune-Bangalore. Road Kolhapur, Taluka Karver, District Kolhapur. Within the limits of Kolhapur Municipal Corporation, Kolhapur within the Registration District of Kolhapur Sub Registration District Karver I and District Kolhapur, MH.		

The Earnest Money Deposit shall be deposited on or before 16.09.2022 up to 5.00 p. m.

Details of EMD and other documents to be submitted to service provider on or before 16.09.2022 up to 5.00 p. m.

DATE AND TIME OF INSPECTION: 14.09.2022 between 11.00 a. m. to 2.00 p. m. (with prior appointment)

Date up to which documents can be deposited with Bank is 16.09.2022 up to 5.00 p. m.

For detailed terms and conditions of the sale, please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com) or may contact **Shri. Pradeep Padman**, Assistant General Manager, Canara Bank (Mob. No. 7639236670) or **Mr. Sanjeev Kumar**, Officer (Mob. No. : 8797860295) Canara Bank, Stressed Asset Management Branch, Mumbai e-mail id : cb15550@canarabank.com during office hours on any working day; or the service provider **M/s. C.I. India Pvt. Ltd., www.bankauction.com, Udhog Vihar, Phase-2, Gulf Petrochem Building, Bldg. No. 301, Gurgaon, Haryana-122015 (Contact No. +91-124430200, 20, 21, 22, 23, 24 Mr. Hareesh Gowda Mob.No. 9594597555 Email : hareesh.gowda@cindia.com or Email: support@bankauctions.com).**

Date : 17.08.2022
Place : Mumbai

Authorised Officer,
Canara Bank, SAM Branch

EXPRESS Careers

National Institute of Technology, Uttarakhand
(An Autonomous Body under the Ministry of Education)
Temporary Campus: Govt. ITI, Srinagar, Dist: Pauri Garhwal, Uttarakhand-246174
Website: www.nituk.ac.in, Email: nitukrecruitmentcell@gmail.com

NOTIFICATION
Institute invites online/offline application(s) from the eligible candidates for the filling up of following Teaching/Non-Teaching post(s) and admissions in Ph. D/M.Tech:

Adv. No.6/2022: Professor post(s):
Civil, Computer Science, Electrical, Electronics, Mechanical, Chemistry, Humanities and Social Sciences, Mathematics and Physics-as per vacancy mentioned in detailed advertisement.

Adv. No.7/2022: Officers post(s): Registrar, Dy Registrar, Assistant Librarian, Executive Engineer (Civil), Medical Officer

Adv. No.8/2022: Non-Teaching post(s): Superintendent, SAS Assistant, Junior Engineer (Civil/Electrical), Technical Assistant, Stenographer, Junior Assistant, Technician and Office Attendant.

Adv. No.9/2022: Ph.D. (for odd semester 2022)M.Tech admission (self-sponsored category). The applicants may refer the institute website www.nituk.ac.in for the details of educational qualification, experience, age and last date for submission of online/offline application and other terms & conditions for the filling up of application(s) for the above post(s) and admissions. Any advertisement/corrigendum shall be posted only on the institute website. Applicants/candidates are requested to visit the institute website regularly.

Date: 18/08/2022

U. Registrar

THE BOMBAY ST PAUL SOCIETY'S ST PAULS INSTITUTE OF COMMUNICATION EDUCATION FOR WOMEN
St. Paul Media Complex, 24th Road, TPS 3, Bandra (W), Mumbai - 400 050

MINORITY
APPLICATIONS ARE INVITED FOR THE FOLLOWING POSTS FROM THE ACADEMIC YEAR 2022-2023.

Sr. No.	Cadre	Subject	Total No. Of Posts	Category
1	Assistant Professor	Bachelor of Arts in Multimedia and Mass Communication (BAMMC)	02	02 - OPEN

The above posts are open to all, however candidates from any category can apply for the post. Reservation for women will be as per University Circular No.BCC/16/74/1998 dated 10th March, 1998. 4% reservation shall be for the persons with disability as per University Circular No. Special Cell/CCE/2019-2020 dated 05th July, 2019.

Candidates having knowledge of Marathi will be preferred.
Qualification: Pay Scales and other requirement are as prescribed by the UGC Notification dated 18th July, 2018, Government of Maharashtra Resolution No. Misc-2018/C.R.56/18/UN-1, dated 8th March, 2019 and University circular No. TAAS/CT/ICD/2018-19/1241, dated 26th March, 2019 and revised from time to time.

The Government Resolution & Circular are available on the website mu.ac.in
Applicants who are already employed must send their application through proper channel. Applicants are required to account for breaks, if any in their academic career.

Application with full details should reach the **SECRETARY, THE BOMBAY ST PAUL SOCIETY'S ST PAULS INSTITUTE OF COMMUNICATION EDUCATION FOR WOMEN, St. Paul Media Complex, 24th Road, TPS 3, Bandra (W), Mumbai - 400 050.** within 15 days from the date of publication of this advertisement.

This is University approved advertisement.

Sd/- Secretary

INDIAN INSTITUTE OF MANAGEMENT AHMEDABAD

IIMA INVITES APPLICATIONS FOR PROFESSORIAL CHAIR IN HEALTHCARE

DR. LAL PATHLABS CHAIR IN HEALTHCARE

IIM Ahmedabad places high value on research and inter-disciplinary contributions in several priority sectors via specific, purpose-driven thrust groups, areas and research centres. IIMA welcomes applications from candidates with distinguished records of research, teaching, and impact on practice and policy for the Professorial Chair position, at Professor, Associate Professor or Assistant Professor levels with a focus on Healthcare Management

Required qualifications and experience

Doctorate in Management or allied field with a successful track record of research and publications in the field of Healthcare Management and a minimum 12 / 6 / 3 years after Ph.D. (for Professor / Associate Professor / Assistant Professor levels) of teaching/research/industry experience.

Expectation

As valued members of IIMA, Faculty Chair is expected to contribute in scholarly activities such as producing high-quality research, showing exceptional commitment to teaching, engaging in dialogue with practice and policy, and being proactive members of the community. At Professor level, candidates will be evaluated on their calibre and demonstrated excellence in their field of specialization, while at Associate/ Assistant Professor level, candidates will be evaluated on the potential to demonstrate excellence in the future.

For inquiries or, to apply, please contact dean-fac@iima.ac.in
Please apply by: September 17, 2022

About IIMA: Recognized as India's top management school and one of the best business schools in the world, IIMA educates outstanding students. The Institute's strengths include a reputation built over six decades of excellence and meritocracy, committed and talented faculty, loyal officers and staff, goodwill of recruiters, global diaspora of alumni in positions of responsibility, and an iconic campus.

IIMA : Educating & Nurturing leaders of Institutions and Entrepreneurial Organizations

KAMANI TUBES LTD
KAMANI CHAMBERS, 32, RAMJIBHAIKAMANI MARG, BALLARD ESTATE, MUMBAI, Mumbai City, MH-400038 IN

This notice is given at large to stakeholders, that the company has been approached by the following mentioned shareholders with a request to issue duplicate share certificate and also identified company against any loss or claim and also agreed to pay cost including this advertisement cost to the company for completing the process of issue of duplicate shares. If any stakeholders has any objection regarding the same, can give in writing to the registered office of the company within 15 days of this advertisement, after completion of said period the board will issue duplicate share certificate to the claimant.

Sr. No.	Name of the Shareholder	Distinctive no of Shares	Share Certificate No	No of Shares
1	Kalpna Saroj	00000001 to 00924255	924255	924255
2	Kalpna Saroj	00924256 to 01126000	112600	261740
3	Kalpna Saroj	0225201 to 08126000	7	2874000
4	Kalpna Saroj	14000001 to 34000000	11 to 30	20000000
5	Kalpna Saroj	34000001 to 130800000	31 to 843	96800000
6	Kalpna Saroj	182400001 to 200000000	844 to 872	130000000
7	Nannan Gore	824258	844	1
8	Nannan Gore	130800001 to 192400000	844 to 849	61800000
9	Amal Saroj	824258	844	1
10	Amal Saroj	200000001 to 200800000	873 to 881	88000000
11	Seema Saroj	824257	8	1

FOR KAMANI TUBES LTD.
Dr. KALPANA SAROJ
Chairperson & Director

Place : Mumbai
Date : 18.08.2022

FORM B PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Code of India (Liquidation Process) Regulations, 2016)

S.N.	PARTICULARS	DETAILS
1.	Name of corporate debtor	KASATA HOMETECH (INDIA) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	20/07/2009
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45202MH2009PTC194229
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: Shop No.5 Casa Blanca Destination Architecture Plot No.45, Sector 11, Cbd Belapur, Navi Mumbai, Maharashtra 400614 In Principal Office: Site office, Kalat Nishag-1, Gohi Road, Vadodra, Gujarat-390021
6.	Date of closure of Insolvency Resolution Process	05.08.2022
7.	Liquidation commencement date of corporate debtor	05.08.2022
8.	Name and registration number of the insolvency professional acting as liquidator	JUGRAJ SINGH BEDI IBBI/PA-001/IP-P00731/2017-18/11208
9.	Address and e-mail of the liquidator, as registered with the Board	JSBA House, 1250 Ground Floor Mukherjee Nagar Delhi-110009 Email Id: jbsa@jsba.in
10.	Address and e-mail to be used for correspondence with the liquidator	JSBA House, 1250 Ground Floor Mukherjee Nagar Delhi-110009 Email Id: jbsa@jsba.in, irp.kasata21@gmail.com
11.	Last date for submission of claims	12.09.2022 (Hon'ble NCLT pronounced order on 05.08.2022 however the Liquidator received the order copy on 13.08.2022)

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the Kasata Hometech (India) Private Limited on 05.08.2022 under section 33 of the Code.

The stakeholders of Kasata Hometech (India) Private Limited are hereby called upon to submit their claims with proof on or before 12.09.2022, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator : Jugraj Singh Bedi

Place : Delhi
Date : 17.08.2022

RRIL Limited
CIN: L17121MH1991PLC257750
Regd. Off: A-325, Hari Om Plaza, M.G. Road, Near Omkareshwar Temple, Borivali (East), Mumbai-400066
Ph No. 022-28596644 / email: office@rrillimited.com / website: www.rrillimited.com

NOTICE TO THE 31ST ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERRING / OTHER AUDIO - VISUAL MEANS

NOTICE is hereby given that the Thirty First Annual General Meeting (AGM) of the Company will be held on Wednesday, September 14, 2022 at 12.30 p.m. IST through Video conferencing ("VC") / Other Audio Visual Means ("OAVM") to transact the business, as set out in the Notice of the AGM which is being circulated for convening the AGM.

In view of the continuing COVID-19 pandemic, the Ministry of Corporate Affairs (MCA) has vide its General Circulars No. 14/2020 dated April 08, 2020, Circular No. 17/2020 dated April 13, 2020, Circular No. 20/2020 dated May 05, 2020 and Circular No. 21/2022 dated May 05, 2022 read with Securities and Exchange Board of India (SEBI) Circular No. SEBI/HO/CFD/ CMD1/CIR/P/2020/79 dated May 12, 2020 and Circular No. SEBI/HO/CFD/CMD2/ CIR/P/2022/62 dated May 13, 2022 and all other relevant circulars issued from time to time in relation to clarification on passing of resolutions and clarification on holding of AGM through VC or OAVM (collectively referred to as "Circulars") permitted the holding of AGM through VC or OAVM, without the physical presence of the members at a common venue. In compliance with these Circulars and the relevant provisions of the Companies Act, 2013, the AGM of the Company will be held through VC/OAVM.

In accordance with the aforesaid Circulars, the Notice of the AGM along with the Annual Report of 2021-22 is being sent by electronic mode only to those Members whose e-mail addresses are registered with the Company/Depositories. The Annual Report 2021-22 will also be available on the website of the Company at www.rrillimited.com, BSE Limited at www.bseindia.com and NSDL at <https://www.evoting.nsdl.com>. Members can attend and participate in the AGM through the VC/OAVM facility only and their attendance shall be counted for the purpose of determining the quorum under section 103 of the Companies Act, 2013. The instructions for joining the AGM are provided in the Notice of the AGM.

The 31st AGM of the Members of RRIL Limited will be held on Wednesday, September 14, 2022 at 12.30 p.m. through VC/OAVM facility provided by the National Securities Depositories Limited ("NSDL") to transact the businesses as set out in the Notice convening the AGM.

Members holding shares in demat form and who have not yet registered their email addresses are requested to register their email address and mobile numbers with their Depository Participants. Members who are holding shares in physical form are requested to contact our Registrar, Purva Sharegistry (India) Private Limited at support@purvashare.com.

The Company is pleased to provide remote e-voting facility ("remote e-voting") of NSDL to all its Members to cast their votes on all the resolutions set out in the Notice of the AGM. Additionally, the Company shall also provide the facility of voting through remote e-voting before the AGM e-voting during the Meeting will be provided in the Notice of the AGM. The login credentials for participating in the AGM through VC, remote e-voting and e-voting during the AGM session will be sent to registered email address of the members. Detailed procedure for joining the AGM and remote e-voting/e-voting is provided in the Notice of 31st AGM.

For RRIL Limited Sd/-
Sanjay R Vishwakarma
Company Secretary

Place: Mumbai
Date: 17.08.2022

SBL The Standard Batteries Limited
(CIN No.: L65990MH1945PLC04452)
Regd. Off: Rustom Court Bldg., Opp. Podar Hospital, Dr. Annie Besant Road, Worli, Mumbai, Maharashtra, India-400 030.
Tel. No: 022 2491 9569
E-Mail: standardbatteries_123@yahoo.co.in; Website: www.standardbatteries.co.in

CORRIGENDUM

This is with respect to the Financial Results for the quarter ended June, 2022 published in Financial Express on August 13, 2022. The heading stands corrected to "Extract of Un-audited Financial Results" instead of "Extract of Audited Financial Results".

Centre for Aromatic plants (CAP)
Industrial Estate, Selaqui - 248011, Dehradun (Uttarakhand)
Telefax - 0135-2698305, E-mail: cap.dun@gmail.com
Website www.capuk.in

e-Tender Notice No 06/CAP/2022-23

e-tenders are invited from the Manufacturers for the supply, installation and commissioning of Mobile Distillation Unit-1 No. (5 Qtl, 2000 L capacity) to be fitted on Truck Chassis. The terms and Conditions of tender document along with other information can be downloaded from e-tendering website of Uttarakhand Government www.uktenders.gov.in from 19th Aug., 2022 to 02nd Sept, 2022. The cost of tender is Rs. 1180/- including GST. EMD is Rs. 70,000/- (Rupees Seventy thousand only). The tender can only be applied through e-tendering procedure on the website www.uktenders.gov.in. The last date of applying and submission of tender is 02nd Sept, 2022.

Director

E-AUCTION – SALE NOTICE
GLOABTEL CONVERGENCE LIMITED (IN LIQUIDATION)
Registered Office : Office No. 8, First Floor, Apollo House, Haji Kasam Building, 84, Mumbai Samachar Marg, Fort, Mumbai - 400001
CIN : U72900MH2000PLC128007

Notice is hereby given to the public in general under the Insolvency and Bankruptcy Code, 2016 ("Code") and Regulations thereunder, that the process of sale of Gloabtel Convergence Limited – (in liquidation) ("Corporate Debtor") as a GOING CONCERN is being offered as per regulation 32 (e) read with regulation 32A and 33 (j) of the Insolvency and Bankruptcy Board of India (liquidation process) Regulations, 2016 by the liquidator appointed by the Hon'ble NCLT, Mumbai Bench vide order C.P. (IB)-3795(MB)/2018 dated 21.02.2022 under the Code.

The bidding shall take place through online e-auction service provider Right2Vote Infotech Private Limited at <https://right2vote.in/eaction/>

DETAILS OF ASSETS	Reserve Price (Rs. In Lakhs)	Earnest Money Deposit (Rs. In Lakhs)
Sale of Corporate Debtor as a going concern	150	15

Date and Time of Auction	5th September, 2022 from 12:00 pm to 02:00 pm
Last date for Submission of EOI & EMD	22nd September, 2022 before 5:00pm
Inspection Date & Time	On or before 30th August, 2022 from 11:00 am to 5:00 pm

IMPORTANT NOTES:
1) E-Auction will be held for sale of the Corporate Debtor as a "GOING CONCERN" on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS", "WHATEVER THERE IS BASIS" and "NO RECOURSE BASIS" without any representation, warranty or indemnity and will be conducted "online".
2) Interested applicants may refer to the Complete E-Auction Information Process Document containing details of terms and conditions of the E-Auction and other details of the properties which are uploaded at the website i.e. <https://right2vote.in/eaction/> or shall be available on sending request at viyapulla@rediffmail.com
3) The Liquidator has right to cancel or extend or modify any terms of E-auction at any time. The Liquidator has the right to reject any bid without assigning any reasons.
4) Contact person on behalf of liquidator : Mr. Aditya Sharma (9924450679)

Vijay P Lulla
Liquidator – Gloabtel Convergence Limited
Reg No: IBBI/PA-001/IP-P00323/2017-18/10593
Address: 203B, Arcadia Building, NCPA Marg, Nariman Point, Mumbai – 400021
Email id: viyapulla@rediffmail.com • Contact No: 9920279899
Date: 18th August, 2022 | Place: Mumbai

FORM B PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF MANSI INTERNATIONAL PRIVATE LIMITED

S.N.	PARTICULARS	DETAILS
1.	Name of corporate debtor	MANSI INTERNATIONAL PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	16/03/2012
3.	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES, MUMBAI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51101MH2012PTC228298
5.	Address of the registered office and principal office (if any) of corporate debtor	F-3, APMC Market - I, Phase-II, Vashi, Navi Mumbai, Mumbai city, Maharashtra-400073, India.
6.	Date of closure of insolvency resolution process	08/04/2020
7.	Liquidation commencement date of corporate debtor	08/08/2022 (RECEIVED ON 16/08/2022)
8.	Name and registration number of the insolvency professional acting as liquidator	Name: Vijay Pitambar Lulla Registration Number: IBBI/PA-001/IP-P00323/2017-2018/10593
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 201, Satchitanand Building, 2nd Floor, 12th Road Khar, Mumbai, Maharashtra-400052 E-Mail: viyapulla@rediffmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Corporate Office: 203-B, Arcadia Building, NCPA Marg, Nariman Point-400021 E-Mail: viyapulla@rediffmail.com Contact Number: 9920279899
11.	Last date for submission of claims	15/09/2022

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai, has ordered the commencement of Liquidation of the **MANSI INTERNATIONAL PRIVATE LIMITED** on 08/08/2022 (Received on 16/08/2022). The stakeholders of **MANSI INTERNATIONAL PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before 15/09/2022, to the liquidator at the address mentioned against item 10. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Mr. Vijay Pitambar Lulla | Date: 18/08/2022 | Place: Mumbai

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF EMIRERRI STEEL MANUFACTURER PRIVATE LIMITED

S.N.	PARTICULARS	DETAILS
1.	Name of corporate debtor	EMIRERRI STEEL MANUFACTURER PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	21.09.2017
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2017PTC299984
5.	Address of the registered office and principal office (if any) of corporate debtor	Office 23, 3rd Floor, Anand Bhavan, Shahid Bhagat Singh Road, Hotel Krutbhav Bar & Restaurant Fort Mumbai Mumbai City MH 400001 IN
6.	Insolvency commencement date in respect of corporate debtor	Date of order - 10.08.2022 Order Received - 16.08.2022
7.	Estimated date of closure of insolvency resolution process	12/02/2023 (180 days from the commencement of CIRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Suresh Chandra Jena IBBI/PA-001/IP-P01540/2019-2020/12473
9.	Address and e-mail of the interim resolution professional, as registered with the Board	501, Ruby Isle, Royal Palms, Aarey Milk Colony, Opposite New India Colony, Andheri West, Mumbai, Maharashtra - 400058 Email ID: suresh.jena58@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Claim to be submitted in this email ID	301-302, Poonam Pearl, Next to Himachal Society, Opposite New India Colony, Andheri West, Mumbai, Maharashtra - 400058 Email ID: cirp.emirerri@gmail.com
11.	Last date for submission of claims	30.08.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **EMIRERRI**

Gujarat: Awaiting deportation, 6 'working' in US



AHMEDABAD: Adamant on living the American dream despite surviving a nightmare, six illegal immigrants awaiting deportation to India are learnt to have taken up jobs in the US unlawfully, said police sources. These men, all from north Gujarat, had nearly drowned in the St Regis while illegally crossing over to the US in April. They were rescued by the agencies of Canada and the US from a sinking boat.

Exempted from criminal proceedings by a New York district court and under surveillance, they are set to be deported to India. But while that happens, they have decided to work and earn in the US despite not being

permitted to do so, said police officials.

This was revealed when the team of state police spoke to the men's relatives who live in Mehsana. "The uncle of one of the six men under detention told us that he and the others started working and earning even as they were waiting to be deported to India," said an officer of Gujarat police. Another officer said that these illegal immigrants have been made to wear electronic ankle or hand monitors (as an alternative to incarceration) so that their movements can be tracked. Despite that, they have managed to find work in local stores.

"Kadu peheri lidhu' (they are wearing bracelets) is what

their relatives told us. They also said that the men may have found a loophole to avoid detection," said an officer of a state agency. The six men were identified by the US agencies as Amit Patel (22), Dhruv Patel (22), Neel Patel (19), Urvesh Patel (20), Saavan Patel (19) and Darshan Patel (21).

On April 28, Akwesasne Mohawk police notified the St Regis Mohawk Tribal police department about intercepting a boat moving from Canada towards the US and rescuing six Gujaratis just as they were about to drown in the St Regis. All of them had pleaded guilty to attempting to enter the US illegally.

On May 24, New York's Northern District court exempted them from criminal proceedings with an advice that they should return to their country and tell fellow countrymen not to use illegal means to travel to the US. During the investigation of the case, it has been revealed that all the six men managed high IELTS (International English Language Testing System) bands even as they did not speak English and needed a translator at the court to understand the legal proceedings.

21 injured as Gujarat transport buses collide in Zalod taluka



VADODARA: At least 21 people were injured when two state transport buses collided head-on near Velpura in Zalod taluka of Panchmahal district on Wednesday morning.

The incident took place on the Zalod-Santrampur highway when the driver of one of the buses lost control and ran into another bus coming from the opposite side. The driver cabins of both the buses were badly mangled due to the impact of the accident. Residents of the nearby villages and those present near the accident spot rushed to the aid of the passengers of the buses. Ambulances from the 108 emergency services were pressed into action to take the injured to government hospitals and clinics nearby.

Police from the Zalod and Sukhsar police stations rushed to the village in wake of the incident.

Sources said that one of the buses was going from Pitol to Santrampur while the other was on its way to Dahod from Prantij. At least 21 people were injured when two state transport buses collided head-on near Velpura in Zalod taluka of Panchmahal district on Wednesday morning.

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The driver cabins of both the buses were badly mangled due to the impact of the accident.

Gujarat high court notice over village's objection to Vapi dumping site



AHMEDABAD: The Gujarat high court on Wednesday issued a notice to authorities over a PIL filed by Chandor gram panchayat in Valsad district. The petitioners are protesting the creation of a second solid waste dumpsite for the Vapi municipality.

The village is

sandwiched between Damanganga river and the industrial township of Vapi, which is considered one of the most polluted areas in the state.

Presenting the case before the court, petitioner's counsel R R Marshal said that the village in Pardi taluka

comprises of tribal and scheduled caste population. The municipality has planned a second dumping site here, and had issued a notification for land acquisition last year. The village is already facing problems because of the first dumping site, which is adjacent to the village. The senior advocate submitted that the Gujarat Pollution Control Board (GPCB) has issued a notice to Vapi municipality for not managing the existing dumping site properly, and the villagers of Chandor are at the receiving end due to the negligence of solid waste management rules by the municipality. It was argued that if Vapi town wants to have another dump site, it may create one on its own land and not near Chandor village.

MCap of 16 Guj cos up 6.57L cr in 2 months

Ahmedabad: As the BSE sensx reclaimed the 60,000-mark, Gujarat Inc gained big time too. The market cap of some 16 Gujarat-based corporates went up by Rs 6.57 lakh crore over a two-month period from June 17 to August 17. The BSE sensx closed at 60,260.13 on Wednesday against the low of 51,360.42 on June 17, up 17.3% over a two-month period. This was the seventh consecutive day of gains for the BSE sensx.

Adani Group companies witnessed the highest rise in wealth during this period, led by Adani Transmission (Rs 1.75 lakh crore), Adani Total Gas (Rs 1.45 lakh crore), Adani Enterprises (Rs 1.12 lakh crore), Adani Green Energy (Rs 84,913 crore), Adani Power (Rs 45,743 crore) and Adani Ports and Special Economic Zone (Rs 32,762 crore). Besides these, pharma giants Sun Pharmaceuticals and Zydus

Lifesciences too posted gains worth Rs 30,430 crore and Rs 6,090.7 crore respectively. Public sector undertaking, Gujarat Fluorochemicals Limited too posted Rs 11,477 crore of gains, as its stock rose over two months. Hitesh Somani, founder of a stock broking firm, said, "Gujarat-based companies have performed well over the past two months, showing good earnings and stronger future projections. Therefore, these

firms have lured investors. Moreover, many of these corporations enjoy monopoly in their industrial sectors. Adani Group companies have seen sharp increases in stock prices following better financial performance." According to financial analysts, market inflows are driven by both local as well as foreign portfolio investors. "Consistent inflows from FPIs was the main driving force behind the rally in the

domestic market. The trend is primarily attributed to the resilience exhibited by the Indian economy even as inflation continues to plague several developed markets like Europe and US," said the analyst on condition of anonymity. Samir Gandhi, director of another stock broking firm said, "A lot has changed in the Indian capital markets in these last six months, the major change that caused a justified.

Sort out stray cattle issue, Gujarat CM Bhupendra Patel tells officers



GANDHINAGAR: Chief minister Bhupendra Patel directed officers of the urban development department to take strict action to keep stray cattle away from roads and public places.

The direction comes after former deputy CM Nitin Patel was injured by a stray cow at Kadi town a few days ago. This is perhaps the first time the CM has directed officials to ensure stringent implementation of cattle control laws, especially as the government has been forced to put into abeyance its new cattle control law due to widespread protests by cattle-rearing communities.

Sources in the government said although this was not on the agenda of the cabinet meeting, the CM took

up the matter and directed officers to clamp down on stray cattle.

"The CM issued categorical directions that cattle which have been impounded in cities and towns should not be returned to owners but sent to cattle pounds or shelters," said a source.

The Gujarat Cattle Control (Keeping and Moving) in Urban Areas Bill was passed by the Gujarat assembly earlier this year. The act prescribes stringent fines for cattle rearers if their cattle are impounded while roaming on the streets and in public places. The new act also prescribes imprisonment for violators.

Members of cattle-rearing communities were up

in arms against the law, forcing the state government to issue a statement that it will put implementation of the law in abeyance.

Under the new law, cattle rearers will have to get licences to keep cattle in the eight major cities and 156 towns of the state.

The state government repeatedly faced the ire of the Gujarat high court over the issue of stray cattle in cities. However, despite the new act being passed, the problem persists in most cities.

Sources further said that this is perhaps the first time that impounded cattle will not be released by municipal corporations and municipalities on the occasion of Janmashtami. It has been a practice to release impounded cattle on Janmashtami.

The CM also asked the roads and buildings department to expedite repair of roads damaged by rain. The issue of damaged roads had dominated the public discourse just ahead of the 2017 elections, forcing the BJP to undertake repairs on a war footing.

Sources said the CM asked officers of the roads and buildings department to submit an action-taken report to him at the earliest.

14 fishermen rescued by Indian Coast Guard from adrift boat off Valsad coast

SURAT: In a rescue operation undertaken in extreme weather and sea conditions Indian Coast Guard team from Daman airlifted 14 fishermen from a fishing boat Tulsji Devi off Valsad coast on Wednesday.

The boat's engine had failed on Tuesday within a few hours of it sailing and flooding in the boat was reported after which ICG was tasked to rescue.

Preliminary medical examination of the fisherman was done after bringing them to Air Station Daman. The fishermen were provided with first aid treatment. They were provided with refreshments and their safety was conveyed to their next of kin by ICG. The fishermen were later handed over to the officials of fisheries department, Government of Gujarat.

ICG launched a Chetak helicopter from Daman for the rescue of the fishermen.

"At about 11.31 am on Wednesday ICG air station Daman was tasked to render rescue assistance to stranded boat Tulsji Devi which had sailed from Krishnapur fishing harbour Valsad on August 16. The boat reported engine failure and flooding soon after some time of sailing into the sea," an ICG statement said.

"The increasing perilous conditions with swell height of 5-6 meters, strong gusty winds of 20-25 knots and sea state 5 in the area precluded rescue by ship or boats in the area. At 11.46 am the helicopter was launched and operating close to the operational maxima, braving the squally weather and strong winds, the aircraft arrived datum at 11.56 am," said ICG statement.

Man stops to urinate, 'relieved' of scooter

AHMEDABAD: Kuberanagar-resident Akshay Panchal had to fight an eight-year-long legal battle to get insurance money for his two-wheeler, which was stolen when he stopped to relieve himself by the roadside and left the key in the ignition as he got busy talking on his mobile phone. Panchal's scooter was stolen on May 24, 2014, while he was going to Gandhinagar. Midway, he stopped to relieve himself, parked the vehicle on the side of the road and left the key in the ignition. Incidentally, he was also talking on his phone. When he returned, he found his scooter stolen. He approached Gandhinagar police, who asked him to wait for some time. When he did not find his scooter, he lodged an FIR on June 1 and intimidated the insurer of his vehicle -ICICI Lombard General Insurance Co Ltd. When Akshay Panchal put forth a claim for insurance amount for his stolen scooter, it was rejected on the ground that he was late in filing police complaint by eight days and intimidated the insurer 10 days after the incident. Besides, he was also accused of being negligent for leaving the key in the ignition of the scooter. All these, the company said, were in violation of the terms of policy conditions and therefore he was not eligible to get the money. Panchal approached the Consumer Dispute Redressal Commission, Ahmedabad (Rural), which turned down his complaint in July 2017 stating that it was a breach of policy condition on his part because he informed the insurer late approached the Gujarat State Consumer Dispute Redressal Commission and cited authorities that say that insurance companies should not deny claim in case of vehicle theft, if the incident is genuine.

AAP not in race, real Gujarat poll battle between Congress, BJP: Ashok Gehlot



VADODARA: Rajasthan Chief Minister Ashok Gehlot on Wednesday sought to downplay the entry of Arvind Kejriwal's Aam Aadmi Party (AAP) into the Gujarat poll arena and claimed the real battle will be fought between his party Congress and the ruling BJP.

Expressing confidence about the Congress winning the Assembly polls due by the year-end, he attacked the Bharatiya Janata Party (BJP), saying people have now understood the "hollowness" of the famed 'Gujarat Model' of development.

Talking to reporters in Vadodra, the senior Congress observer for the Gujarat Assembly elections said, "We are not concerned about the AAP's entry into Gujarat. Though they have come, the real battle will be between the Congress and the BJP. The Congress is very strong in Gujarat and we will give a tough fight this time. I will not be surprised if the Congress forms the next government."

AAP convener and Delhi CM Arvind Kejriwal has been frequently visiting Gujarat and announcing pre-poll "guarantees". So far, he has announced pre-poll promises

related to electricity, education, women empowerment and tribals, among others.

Gehlot is on a two-day Gujarat visit from Wednesday during which he will hold meetings with state Congress leaders to review their preparedness for the upcoming Assembly polls. He started his Gujarat tour from Vadodra by holding a meeting with party leaders from the central Gujarat zone on Wednesday morning. He then reached Ahmedabad to hold a meeting with north Gujarat zone leaders. "Those who used to talk about the Gujarat Model have now become the PM (referring to Narendra Modi, who was earlier state CM). People have now understood the hollowness of this Gujarat Model because all their problems still persist. This model is now exposed and people want to now give a chance to the Congress,"

Ahmedabad records 123 new Covid cases

AHMEDABAD: The city on Wednesday recorded 123 new Covid cases, taking the active cases to 1,099. After two days, the city did not record any Covid patient's death.

Across Gujarat, 383 new cases were registered, taking the active cases to 3,197. The state recorded two deaths, one each in Gandhinagar city and Anand district.

Other cases included 73 in Vadodra city, 35 in Rajkot

city, 13 in Surat city, and 12 in Gandhinagar city. The cases showed a dip in almost all cities and the state, which is attributed by the experts to the reduction in the number of tests.

"The cases are high in terms of their medical representation in the consulting rooms, but the festivities and travels due to holidays have resulted in a reduction in testing," said a city-based physician.

Gujarat in 24 hours vaccinated 1,778 persons for the first dose and 5,349 for the second. In all, 5.43 crore have been administered the first and 5.38 crore the second dose of Covid vaccines.

The state administered booster doses to 21,830 senior citizens, taking the total to 51.5 lakh. The state also administered 1.85 lakh booster doses to the 18-59 age group, taking the total to 70.88 lakh.

તારીખ: ૧૨.૦૮.૨૦૨૨
સ્થળ: વડોદરા

નોંધ: વિવાદની સ્થિતિમાં આ નોટીસનો
અંગ્રેજી અનુવાદ માન્ય ગણાશે.

અધિકૃત અધિકારી - બેંક ઓફ બરોડા,
સુભાનપુરા શાખા